

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4402  
ANSWERED ON:07.12.2010  
REVISION OF ARMS LICENCING  
Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government, in consultation with the State Governments, is considering to revamp the existing procedure for grant of arms licences to prevent sale of arms licences to criminals and terrorists;
- (b) if so, the progress made in the matter so far; and
- (c) the steps taken/proposes to be taken by the Government to standardise this procedure?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): No, Madam. There is no proposal to revamp the existing procedure for grant of arms licences to prevent sale of arms licences to criminals and terrorists. However, the existing provisions of the Arms Act, 1959 envisage (i) police verification of the applicant before grant of arms licence and (ii) no sale or transfer of weapon can be effected by a licensee, unless he has informed in writing the district magistrate having jurisdiction or the officer in charge of the nearest police station of his intention to sell or transfer such firearms, ammunition or other arms and the name and address of the person to whom he intends to sell or transfer such firearms, ammunition or other arms and a period of not less than forty-five days has expired after the giving of such information.

(b) & (c): Does not arise.